

THE BEEDI WORKERS WELFARE CESS (AMENDMENT)
ACT, 1998

No. 24 OF 1998

[20th August, 1998.]

An Act further to amend the Beedi Workers Welfare Cess Act, 1976.

BE it enacted by Parliament in the Forty-ninth Year of the Republic of India as follows:—

Short title and
commence-
ment.

1. (1) This Act may be called the Beedi Workers Welfare Cess (Amendment) Act, 1998.

(2) It shall come into force on ~~such date~~^{*} as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of
section 3 of Act
56 of 1976.

2. In the Beedi Workers Welfare Cess Act, 1976, in section 3, in sub-section (1), for the words "not be less than ten paise or more than fifty paise", the words "not be less than fifty paise or more than five rupees" shall be substituted.

* 20.10.1998: Vide notification¹⁶⁶ No. G.S.R. 628(E) dt. 20.10.98